NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL APPLICATION NUMBER : CA/48/IB/2017 PETITION NUMBER : CP/531/ (IB)/CB/2017 NAME OF THE PETITIONER(S) : K. PARAMASIVAM (IN THE MATTER OF SRI MAHARAJA OIL IMPORTS AND EXPORTS) NAME OF THE RESPONDENT(S) : R. RAGHAVENDRAN (RP) **UNDER SECTION** : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016 S.No. NAME (IN CAPITAL) DESIGNATION **SIGNATURE** REPRESENTATION BY WHOM Mr. Aravind Pandian For Petition/Director MSr. F.C. For P.J. Si havest.

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ORDER

RP along with his counsel present. Counsel for State Bank of India present. Counsel for the Director viz., Mr. K. Paramasivam present and submitted the arguments in relation to CA/26/2017. Keeping in view the submissions made, the IRP is directed to file detailed report within a week's time in relation to the Trust which has advanced the loan to the Corporate Debtor which was advanced to other two entities for supply of oil. Counsel for the Director viz., Mr. Paramasivam has filed the Applications Nos.47 and 48. The IRP is directed to file reply in the said Application before the next date of hearing. Matter is posted for arguments. Put up on 13.12.2017 at 10.30 A.M.

— ⋟d ← MEMBER (JUDICIAL)

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